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IN THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH

CRM-M-2002 of 2022

Date of decision: 18.01.2022

Mun Mun Dutta

Petitioner

Versus

State of Haryana

Respondent

CORAM: HON'BLE MR. JUSTICE AVNEESH JHINGAN

Present: Ms. Ruchi Sekhri, Advocate for the petitioner.
Ms. Dimple Jain, AAG, Haryana.

AVNEESH JHINGAN, J (Oral):

Due to COVID-19 situation, the Court is convened through video conference.

This petition under Section 438 Cr.P.C. is filed seeking anticipatory bail in FIR No. 291 dated 13.5.2021, under Section 3(1)(u) of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (amendment 2015) at Police Station, Hansi City.

Learned counsel for the petitioner after arguing for some time and realising that the petitioner has not approached the Sessions Court, seeks permission to withdraw the present petition with liberty to approach Sessions Court.

Dismissed as withdrawn with liberty as prayed for.

[AVNEESH JHINGAN]
JUDGE

18th January, 2022

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1. Whether speaking/ reasoned	:	Yes /No
2. Whether reportable	:	Yes /No